

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 104**

**New IA/2163/ND/2024 IN IB/47/ND/2024**

**IN THE MATTER OF:**

|                     |     |            |
|---------------------|-----|------------|
| Sameer goyal        | ... | Applicant  |
| Versus              |     |            |
| State Bank Of India | ... | Respondent |

**Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amit Dhall, Advocate

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Issue notice to all the creditors, returnable by 15.05.2024.

Let this matter be posted to 15.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**